

visited USSR in 1958 as a Member of the Indian Parliamentary Delegation. In 1959 he attended the 14th Session of the United Nations General Assembly as a Member of the Indian Delegation. In 1964 he led the Indian Delegation to the International Congress on Penal Law at the Hague. He was a Member of the parliamentary delegation to Warsaw in 1975.

Shri Rao served the country with dedication and steadfastness and his services will be remembered for a long time.

Shri Rao passed away at New Delhi on 30 January, 1991 at the age of 81.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

The Members then stood in silence for a short while

12.57 hrs.

PAPERS LAID ON THE TABLE

[*English*]

MR. SPEAKER: Mr. Suboth Kant Sahay.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, I have a point of order regarding Delhi Administration Act...(Interruptions)

MR. SPEAKER: Mr. Malhotra, you know.

(Interruptions)

MR. SPEAKER: I would listen to you later on.

Proclamation and order 30.1.1991 and 25.1.1991 issued by the President in relation to the State of Tamil Nadu and State of Goa, etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRISUBODH KANT SAHAY): I beg to lay on the Table:-

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th January, 1991 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu published in Notification No. G.S.R. 54(E) in Gazette of India dated the 30th January, 1991 under article 363(3) of the Constitution. [Placed in Library. See No. LT—2121/91]
- (ii) A copy of the Order (Hindi and English versions) dated the 30th January, 1991 made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation published in Notification No. G.S.R. 55(E) in Gazette of India dated the 30th January, 1991. [Placed in Library. See No. LT—2122/91]
- (2) A copy of the Proclamation dated the 25th January, 1991 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 14th December, 1990 in relation to the State of Goa, published in Notifi-

- cation No. G.S.R. 48(E) in Gazette of India dated the 25th January, 1991, under article 356(3) of the Constitution. [Placed in Library. See No. LT—2123/91]
- (3) A copy of the Notification No. S.O. 18(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1991 containing President's Order dated the 12th January, 1991 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966 for a further period of four months with effect from the 13th January, 1991 issued under section 31 of the Delhi Administration Act, 1966. [Placed in Library. See No. LT—2124/91]
- (4) A copy of the Indo-Tibetan Border Police Constable (Lineman) Recruitment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 692 in Gazette of India dated the 17th November, 1990 under subsection (3) of section 18 of the Central Reserve Police Force Act, 1949. [Placed in Library. See No. LT—2125/91]

MR. SPEAKER: The House stands adjourned to reassemble tomorrow at 11 A.M.

12.59 hrs.,

The Lok Sabha then adjourned till Eleven of the Clock on Friday, February 22, 1991/ Phalguna 3, 1912 (Saka)